

ITEM NO.4

COURT NO.7

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12017/2013

(Arising out of impugned final judgment and order dated 28/08/2012 in WP No. 33754/2010 passed by the High Court Of Karnataka At Bangalore)

A M PRAKASH

Petitioner(s)

VERSUS

SULOCHANA PRASANNA & ORS.

Respondent(s)

(with appln. (s) for permission to file additional documents and interim relief and office report)

WITH

SLP(C) No. 12523/2013

(With Interim Relief and Office Report)

Date : 31/10/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA  
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Ashwin V.K., Adv.  
Ms. K. V. Bharathi Upadhyaya, Adv.

For Respondent(s)

Mr. Sarad Kumar Singhania, Adv.  
Ms. Anjana Chandrashekar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel for the petitioner, call after four weeks.

(SUMAN WADHWA)  
AR-cum-PS

(SHARDA KAPOOR)  
COURT MASTER